

Repealed by Act 36 of 1957.

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THE CENTRAL SILK BOARD (AMENDMENT) ACT, 1952.

No. LVI OF 1952



[9th August, 1952]

An Act further to amend the Central Silk Board Act, 1948.

BE it enacted by Parliament as follows :—

1. **Short title.**—This Act may be called the Central Silk Board (Amendment) Act, 1952.

2. **Amendment of section 4, Act LXI of 1948.**—In section 4 of the Central Silk Board Act, 1948 (hereinafter referred to as the principal Act), for clause (c) of sub-section (3), the following clause shall be substituted, namely :—

“(c) three persons elected by the members of the House of the People from among themselves and one person elected by the members of the Council of States from among themselves;”.

3. **Amendment of section 6, Act LXI of 1948.**—In section 6 of the principal Act, in sub-section (1), for the words “The Board shall elect from among its members” the words “The Central Government shall appoint from among the members of the Board” shall be substituted.

4. **Amendment of section 13, Act LXI of 1948.**—In section 13 of the principal Act, in clause (b) of sub-section (2), the words “the election of the Vice-Chairman of the Board; and” shall be omitted.

Price anna 1 or 1½d.

GIPD—SI—463 M of Law—20-12-52—8,000